श्री डी० एन० तिवारी : मैं यह जानना चाहता हूं कि अपने कालेज में जहां तक इन्विजिलेशन का सवाल है वह कोई एक्सट्रा बात नहीं होती, लेकिन जहां दूसरी जगह या दूसरे कालेजेज मे भेजा जाता है, या दूसरी यूनिवर्सिटीज मे भेजा जाता है कि या दूसरे कालेजेज के पेपर उनके पास जांचने के लिए आते हैं उन मे उनको एक्स्ट्रा लेबर करनी पड़ती है तो क्या यह भी डिसकंटिन्यू कर दिया गया है या यह चालू रहेगा ?

प्रो० एस० नुरुल हसन जहां तक कालेज का सवाल है कालेज का तो इस वक्त पर पेमेंट नहीं होना है सवाल होता है कि दूसरी यूनिवर्सिटी का अगर कोई काम करता है तो उस के बारे में कोई आदेश यूनिवर्सिटी ग्रान्टस कमीशन ने नहीं दिया है।... **(व्यवधान)**....

जहां तक इस बात का सवाल है कि अपनी यूनिवर्सिटी के किसी और कालेज में जा कर के काम करें या न करे उस के लिए अगर कोई स्पेसिफिक तजवीज आएगी तो यू जी सी उस के ऊपर गौर करेगी। जो अभी इंस्ट्रक्शन्स दी गई है वह एक जनरल उसूल के तौर पर दी गई है कि अपनी यूनिवर्सिटी के इन्विजिलेशन के काम का वह चार्ज नहीं करे। अगर मसलन किराए के खर्चे का सवाल होगा तो वह जरूर गौर करने को तैयार होंगे।

SHRI P. R. SHENOY: Since the invigilators will not be given any remuneration hereafter, will they be given any protection against assault and intimidation by the examinees?

MR. SPEAKER This is not included in the experience of the hon. Minister of 25 years. This is a new phenomenon

SHRI P R SHENOY: He may not have that experience but others have that experience

MR. SPEAKER You want remuneration for assault?

PROF S NURUL HASAN: It has been the policy of the State Governments to provide protection to the invigilators wherever it has been asked for.

Proposal for Ban on purchase of Wheat by Flour Mills in open Market

\+

*376. SHRI PURUSHOTTAM KAKODKAR:
SHRI D. D. DESAI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether there is a proposal of Government of reversing its policy of allowing flour mills to buy in the open market;

(b) if so, whether purchase of wheat in the open market by flour mills is to be banned;

(c) if so, whether mills will be supplied wheat by the F.C.I.; and

(d) the reasons for taking such measures?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) to (d). Since adequate quantities of wheat are not available in the open market, allocations are also being made to the State Governments from the Central Pool for supplies to the Roller Flour Mills for manufacturing wheat products.

SHRI PURUSHOTTAM KAKODKAR: The hon. Minister has said that on account of inadequate quantities of wheat available in the open market, this decision has been taken. May I know from the hon. Minister whether this is the only reason or there are other reasons also, whether this has resulted in the increased purchasing of wheat in the open market, whether it has resulted in stocking more wheat than necessary and also whether it has resulted in the increase of wheat price in the open market?

SHRI ANNASAHEB P. SHINDE. The hon. Member may be aware that there are restrictions on movement of wheat from State to State. Naturally, the roller flour mills, a large number

of them located in deficit States, are having difficulties after we stopped issuing wheat from the Central Pool. Secondly, the capacity of roller flour mills in the country is so large that if they are allowed to enter in the open market in a big way, they will push up the prices and the availability of wheat will be very difficult for the common consumer. That is why the Government has revised its earlier decision to some extent.

SHRI PURUSHOTTAM KAKODKAR: As the hon. Minister said, the allocations have been made to the State Governments. May I know who is regulating the supply to the individual flour mills, whether it is the State Governments or the Food Corporation of India is also involved, and, after this decision is implemented, whether there will be some ceiling on the price of flour and, if so, what will be the ceiling?

SHRI ANNASAHEB P. SHINDE: We never make allocations to individual flour mills, either through the Food Corporation of India or from the Government of India. We make allocations to the state Governments and the State Governments re-allot to flour mills. As I was mentioning, the capacity of flour mills is about 5.8 million tonnes while the availability of wheat to the Roller Flour Mills is about 1.4 million tonnes, that is, almost 25 per cent of the capacity. There is a control on end-products also when the wheat is given througn the Central Pool.

SHRI D. D. DESAI: The hon. Minister has stated that the availability of wheat is limited, that the prices are required to be controlled and that the movement of wheat has been restricted. I would like to know from the hon. Minister whether all these measures have resulted in reduction of acreage under wheat, whether the farmers are finding unremunerative to grow wheat and, if so, whether that will further accentuate the position which he is trying to rectify.

SHRI ANNASAHEB P. SHINDE: Our assessment is that these policies have not resulted in reducing the acreage of wheat. Sometime last year, there was some reduction in acreage because of non-availability of power, inadequate irrigation, etc. But these policies have not resulted, in any way, in reducing the acreage of wheat.

SHRI R. V. SWAMINATHAN: There is always shortage of wheat. May I know when the hon. Minister expects to get over the shortage, whether the promised American aid has already been shipped, whether it is really coming and if so, when it is likely to come.

SHRI ANNASAHEB P. SHINDE: I seek your protection, Sir.

MR. SPEAKER: Only if you can link the mill with the ship, does this question become relevant; otherwise, not.

Shri B. S. Bhaura

श्री भान सिंह भौरा : क्या यह बात मिनिस्टर साहब के नालेज में है कि बहुत से मिल वाले जब आटा पीसते हैं तो उस मे कुछ मिला देते हैं, और इस किस्म का आटा बहुत से डीपोज पर पकडा गया है? क्या सरकार ने कोई तजवीज बनाई है कि लोगो को अच्छा और प्यूर आटा मिले?

अध्यक्ष महोदय: यह सवाल फ्लोर मिल्ज के ओपन मार्केट मे व्हीट खरीदने पर बैन के बारे मे है। आप का सप्लीमेंटरी कुछ तो रेलिवेंट होना चाहिए—अगर वह सेंट पर सेंट रेलिवेंट न हो, तो कम से कम पचास परसेंट रेलिवेंट तो होना चाहिए।

श्री कछवाय।

श्री हुकम चन्द कछवाय : मंत्री महोदय, ने कहा है कि केन्द्र राज्य सरकारों को गेहूं देता है और उन से लेता भी है। क्या सरकार को इस बात का ध्यान है कि आटा मिलों के मालिक बहुत बड़े पैमाने पर आटा एक प्रान्त से दूसरे प्रान्त को बेचते हैं, जब कि गेहूं पर प्रतिबन्ध है, आटे पर प्रतिबन्ध नहीं है क्या यह सही है कि

आटा मिल वाले चोरी से भी गेहूं खरीदते हैं जिस का हिसाब-किताब वे नहीं रखते हैं और राज्य सरकारों को भी उन का पता नहीं होता है ।

SHRI ANNASAHEB P. SHINDE: The presumption of the hon. Member is not correct because whenever wheat is given to the Central Pool, the State Governments are exercising the necessary control. First of all, there is no freedom of movement from one State to another. Whatever is produced is distributed, according to the instructions of the State Government, internally, in the State, and they have to submit full accounts, the parties to whom they have distributed, at what price they have distributed and so on. This is the normal thing which is being done.

Expenditure incurred on Development of Land allotted to Delhi School Teachers Cooperative House Building Society

*377. SHRI ISWAR CHAUDHRY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether any assessment of the expenditure incurred so far by the contractor concerned on the development of land allotted to Delhi School Teachers' Cooperative House Building Society has been got done by the Delhi Administration or Registrar of Co-operative Societies and if so, the expenditure so assessed and whether the same have been reconciled with the details furnished by the contractor;

(b) if not, the reasons for not doing so as yet; and

(c) whether the amount found to have been misappropriated would be recovered from the contractor or other persons concerned?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): (a) to (c). The matter falls within the ambit of the Society. The affairs of the Society have been the subject matter of a statutory enquiry. Further action, as admissible under law, will be initiated after consideration of the findings of the Enquiry Officer.

श्री ईश्वर चौधरी : दिल्ली स्कूल टीचर्ज को-आपरेटिव हाऊस बिल्डिंग सोसायटी ने सरकार से 150 एकड़ भूमि 18,41,946—50 रुपए में ली थी। क्या वह सारा रुपया वसूल कर लिया गया है ? सरकार का नियम है कि डी० डी० ए० जो नक्शा बना कर देता है उसी के अनुसार मकान बनाए जाएं । मैं यह जानना चाहता हूं कि क्या नक्शे के मुताबिक मकान बनाए जा रहे हैं ?

श्री मोहन धारिया : मैंने कहा है कि यह पूरा मामला एनक्वायरी में था । एनक्वायरी आफिसर की रिपोर्ट हमारे हाथ में 25 नवम्बर को आई है । जब तक हम उस पर गौर नहीं करते हैं, तब तक उस के बारे में कुछ कहना मुश्किल है।

श्री ईश्वर चौधरी : ठेकेदारों से इस सम्बन्ध में बहुत बड़ा गोल-माल किया है । मंत्री महोदय का कहना है कि जांच अधिकारी के निष्कर्ष पर विचार करने के बाद यथा-विधि आवश्यक कार्यवाही प्रारम्भ की जाएगी । मैं यह जानना चाहता हूं कि यह कार्यवाही प्रारम्भ करने में कितना समय लगेगा और क्या दोषी व्यक्तियों को सजा दी जायेगी ।

श्री मोहन धारिया : हम यह कोशिश करेंगे कि जो व्यक्ति दोषी हैं, उन को जरूर सजा हो । यह मामला 1963—64 से चल रहा है। एक दफ़ा जब पहले इस बारे में एनक्वायरी आर्डर की गई थी, तब उस के खिलाफ कोर्ट से स्टे आर्डर ले लिया गया था । एक दफ़ा 1966 में एनक्वायरी हुई । 1972 में वहां दूसरी एनक्वायरी हुई । जहां तक इस इनक्वायरी रिपोर्ट का सम्बन्ध है, यह अभी हमारे पास आई है । मैं कहना चाहता हूं कि गवर्नमेंट इस इनक्वायरी रिपोर्ट के आधार पर जल्द से जल्द अगला कदम उठाएगी ।

श्री ईश्वर चौधरी : उन ठेकेदारों को ब्लैक लिस्ट कर दीजिए ।